

The Lok Sabha reassembled after Lunch at a quarter Past Two of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

FOREIGN EXCHANGE REGULATION (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Foreign Exchange Regulation (Amendment) Rule, 1969 (Hindi and English versions) published in Notification No.G.S.R. 2643 in Gazette of India dated the 14th November, 1969, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [*Placed in Library. See No. LT-2376/69.*]

REVIEW OF THE WORKING OF THE NATIONAL TEXTILE CORPORATION ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956—

- (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi for the year 1968-69.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2377/69.*]

(2) A copy of the Annual Report of the Development Council for Manmade Textiles Industry for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-2377/69.*]

(3) A copy of Government Resolution No. F. 9(1)/68-O&M dated the 4th November, 1969 (Hindi and English versions) containing decisions of the Government on the recommendations contained in Part II of the Report of the Study Team on the Textile Commissioner's Organisation. [*Placed in Library. See No. LT-2379/69.*]

DEMANDS FOR SUPPLEMENTARY GRANTS (BIHAR), 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the State of Bihar for 1969-70.

ELECTION TO COMMITTEE

COMMITTEE ON ESTIMATES

SHRI THIRUMALA RAO (Kakinada): I beg to move; "That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1970, *vice* Shri G. G. Swell resigned from the Committee".